

O.A.125/92.

25. In the result we pass the following order.

M.P. 1004/92 for production of documents stands disposed of.

M.P. 348/92 for amendment of the Original Application is rejected.

The Respondents are directed to constitute the review D.P.C. and the review D.P.C. shall consider the applicant for promotion to the post of Chief Commissioner of Income-tax as on 16.7.1991. The review D.P.C. shall take into consideration the confidential remarks for the preceding 5 years but shall ignore the confidential remarks concerning for the years 1988-89 and 1989-90.

If the review D.P.C. finds that the applicant is suitable for promotion, the applicant shall be entitled to promotion from the date on which he was due and shall also be entitled to consequential including the monetary benefits.

The other claims of the applicant are rejected.

No order as to the costs.

V.D. Deshmukh

(V.D. DESHMUKH)
MEMBER (J)

M.Y. Priolkar

(M.Y. PRIOLKAR)
MEMBER (A).

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Judgment stayed by S.I. order dt. 2-11-93

Sl. No. 15446/93.

S.C.P. Dismissed for default on 2-5-96 stay vacated